GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

RAJYA SABHA

UNSTARRED QUESTION NO 999

TO BE ANSWERED ON TUESDAY, THE 07th DECEMBER, 2021

Agrahayana 16, 1943 (Saka)

'Revenue from Long Term Capital Gains Tax on Mutual funds'

999 Shri Neeraj Shekhar:
Will the Minister of Finance be pleased to state:

(a) the details of revenue from Long Term Capital Gains Tax (LTCG) on mutual funds and equities during 2018-19, 2019-20 and 2020-21, year-wise;
(b) whether Government would increase the period of LTCG on mutual funds and equities from one year to two years and would abolish taxes on LTCG to boost sentiments of the economy and accelerate speedy recovery after COVID-19;
(c) if so, the details thereof; and
(d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) the details of revenue from Long Term Capital Gains Tax (LTCG) on mutual funds and equities during the Assesment Years (AY) 2018-19, 2019-20 and 2020-21, year-wise is attached herewith as Annexure.

(b) (c) and (d) There is no such proposal under consideration.

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Annexure

Tax on Long Term Capital Gain (LTCG) for AY2018-19, 2019-20 and 2020-21

(Figure in Rs. Crores)

AY 2018-19	AY2019-20	AY 2020-21
1222.24	3460.34	5311.87

(Source: PDGIT(Systems)

The figure for AY 2018-19 includes tax on LTCG under sections 112 2^{nd} proviso, 112(1)(c)(iii), 115AC(1)(c), 115 ACA(1)(b), 115AD(1)(iii), and 115 E(b) of Income Tax Act, 1961 (the Act).

The figure for AY 2019-20 includes tax on LTCG under sections 112 2^{nd} proviso, 112(1)(c)(iii), 112A, 115AC(1)(c), 115 ACA(1)(b), 115AD(1)(iii), and 115 E(b) of the Act.

The figure for AY 2020-21 includes tax on LTCG under sections 112 2^{nd} proviso, 112(1)(c)(iii), 112A, 115AB(1)(b), 115AC(1)(c), 115 ACA(1)(b), 115AD(1)(iii), and 115 E(b) of the Act.

Legends:

Sec. 112 2^{nd} proviso: LTCG on listed securities/ (other than a unit) on zero coupon bond without indexation
Sec. 112(1)(c)(iii): LTCG on unlisted securities in case of non-residents
Sec. 112A : LTCG on equity shares/units of equity-oriented fund/units of business trust on which STT is paid
Sec. 115AB(1)(b): Income by way of long-term capital gains arising from the transfer of units purchase in foreign currency by off-shore fund
Sec. 115AC(1)(c) : LTCG arising from the transfer of bonds or GDR purchased in foreign currency - non-resident
Sec. 115ACA(1)(b): LTCG arising from the transfer of GDR purchased in foreign currency - resident
Sec. 115AD(1)(iii): Long term capital gains by an FII
Sec. 115E(b) : Income by way of long-term capital gains /Chargeable at special rates in India as per DTAA

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